

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 117 of 2021

Petitioner :- Nishant Chandra And 8 Others

Respondent :- Union Of India And 4 Others

Counsel for Petitioner :- In Person

Counsel for Respondent :- A.S.G.I.,C.S.C.,Santosh Kumar Mishra

Hon'ble Govind Mathur,Chief Justice
Hon'ble Saurabh Shyam Shamsbery,J.

This petition for writ raises an important issue with regard to implementation of Anganwadi projects including the scheme relating to nutritive food.

As per the petitioners, most of the Anganwadis in the State of Uttar Pradesh are not having adequate means to provide nutritive food to the children. It is asserted that most of the children coming from weaker sections of society are malnourished and the Anganwadis are neither having sufficient means nor the means whatever available are properly utilized for distribution of nutritive food.

Having considered the facts stated in the petition for writ, we deem it appropriate to direct the respondent no. 3 to file a complete response to the petition with all necessary details relating to Anganwadis in the State of Uttar Pradesh including the facts relating to nutrition programmes undertaken at such Anganwadis.

Let this petition for writ be listed on March 24th, 2021. The response as desired may be filed in the meanwhile.

Necessary notice be given to petitioner no. 1 with regard to next date of listing of this petition for writ.

Order Date :- 22.2.2021

Rameez

.

(Saurabh Shyam Shamsbery,J.) (Govind Mathur,C.J.)